

(2020) 03 CHH CK 0073
In the Chhattisgarh High Court
Case No : WPCR No. 122 Of 2020

Prateek Shrivastava

APPELLANT

Vs

Shankar Sahu

RESPONDENT

Date of Decision : 17-03-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 156(3)

Citation : (2020) 03 CHH CK 0073

Hon'ble Judges : Sanjay K. Agrawal, J

Bench : Single Bench

Advocate : R.K. Gomasta

Final Decision : Disposed Of

Judgement

@JUDGMENT-JUDGMENT

Sanjay K. Agrawal, J

1. Heard.

2. Learned counsel for the petitioner would submit that the petitioner has filed a complaint under Section 156 (3) of the Cr.P.C. before the Chief Judicial Magistrate, Dhamtari, on 24.03.2018, yet the proceedings have not been completed.

3. The Chief Judicial Magistrate, Dhamtari, is directed to take a final decision on the said complaint within 30 days from today.

4. In view of the above directions, the instant writ petition stands disposed of.